

(न) यदि हां, तो इसके क्या कारण हैं ?

शिक्षा मंत्री (डा० क० भा० जीवाजी) :

(क) १९५४-५५ में बोर्ड ने अपनी हित विस्तार प्रायोजनाओं की योजना देवा नर में धारण की। इस में दिल्ली भी शामिल है। यह योजना १९५५-५६ और इसके बाद के वर्षों में भी चालू रही।

(ख) जी, नहीं।

(ग) प्रश्न नहीं उठता।

हिन्दी विज्ञान

२४९७. { श्री नवल प्रभाकर :
श्री प्रकाश वर्मा :

क्या गृह-कार्य मंत्री यह बताने की कृपा करने कि .

(क) सरकारी पदाधिकारियों और कर्मचारियों को हिन्दी विज्ञान में क्या प्रगति हुई है ; और

(ख) अब तक कितने शिक्षार्थियों को योग्यता के प्रमाण पत्र दिये जा चुके हैं ?

गृह कार्य मंत्री (श्री मो० बा० पन्त) :

(क) ५५ केन्द्रों की ८०७ कक्षाओं में २८ फरवरी, १९५६ को १६६९७ व्यक्ति शिक्षा पा रहे थे।

(ख) शिक्षा वालों को दिसम्बर, १९५८ से पहले योग्यता के ७२९७ प्रमाणपत्र दिये गये।

Dispute between Railways and Hindustan Ltd.

2498. Shri Morarka: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether the dispute between the Railways and the Hindustan Steel Ltd. regarding huge demurrage on consignments from Calcutta to Rourkela Plant has been settled; and

(b) if so, what is the amount payable to the Railways on this account?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) There is no dispute between the Ministry of Railways and the Hindustan Steel Limited.

(b) Demurrage bills amounting to Rs. 12 lakhs have been received from the Railways by Hindustan Steel Ltd., and are under scrutiny.

Interests on Loans to Hindustan Steel Limited

2499. Shri Morarka: Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Unstarred Question No. 328 on the 24th November, 1958 and state:

(a) the actual rate of interest charged on the loans given by the Government to Hindustan Steel Ltd. at present; and

(b) the total amount of interest paid by this company so far and the amount that is due and payable?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) 44 per cent.

(b) The total amount of interest due till the end of 1958-59 was Rs. 2.51 crores and this has been paid by the Company.

Life Insurance Corporation

2500. Shri M. E. Krishna: Will the Minister of Finance be pleased to state:

(a) whether Government have any proposal to utilise some portion of Life Insurance Corporation Funds for providing loans for Scheduled Castes Housing Schemes; and

(b) whether loans from this fund will also be given to Scheduled Castes for starting industries?

The Minister of Finance (Shri Morarji Desai): (a) No, Sir.

(b) All applications for loans, including those from Scheduled Castes, are considered on merits by the Corporation provided they satisfy the conditions laid down in Section 27A of the Insurance Act, 1938 (as extended to the Corporation).